

NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

05.01.2018 ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 29.12.2017 AT 10.30 AM

TRANSFER PETITION NO.			
COMPANY PETITION/APPLICATION NO.	CA No.267/252/HDB/2017		
NAME OF THE COMPANY	Zenith Consultants Software Pvt Ltd		
NAME OF THE PETITIONER(S)	Zenith Consultants Software Pvt Ltd		
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad		
UNDER SECTION	252		

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
		9533631522	Xalver D.
S. Kajeeu Ratna	Adv	Vajeeusatnaaduocatele	Affect
Manjert Bucha	PY	Marijeet buchar amul	1 Marrit

Counsel for Respondent(s):

Designation	E-mail & Telephone No.	Signature
	Designation	Designation E-mail & Telephone No.

Sl.No.4

CA No.267/252/HDB/2017

Zenith Consultants Software Pvt. Ltd Vs. RoC

Date of order: 05.01.2018

ORDER

Heard Shri S. Rajeev Ratna, Learned Advocate and Shri Manjeet Bucha, Learned PCS for the Applicant Company.

The Learned Counsel for the Applicant Company submit that the Company was incorporated on 10.06.2008. The Company started its business since its incorporation, but failed to file financial statements and annual return for the financial years 2009-2017. The Company generated revenue of Rs.79,42,389/-. The Learned Counsel also submits that because the bank accounts have been frozen by RoC, the company could not pay salaries to the employees of the Company. There are 17 employees on the payrolls of the company and the Company is facing lot of difficulties in the management of the company and paying salaries to the employees. Therefore, they wanted interim orders. Accordingly, the Bench passes the following Interim orders:-

- (d) Registrar of Companies is directed to change the status of the M/s Zenith Consultants Software Pvt Ltd from "Struck off" to "Active" (for e-filing) and permit the Applicant Company to upload compliances on MCA Portal by paying necessary prescribed fees;
- (e) Directed the Registrar of Companies to communicate to the Bank authorities of the Applicant Company about the action of the RoC and also compliance by the Applicant Company so as to facilitate the Bankers of the Applicant Company to unlock/de-freeze so that they may be able to pay salaries to the employees of the Company.
- (f) Post the CA on 02.02.2018 with a direction to RoC to file his report within three weeks.

Member (T)

Member (J)

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